

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.12/AM20
(HELD ON 20.11.2019)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 12/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 20.11.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri O.P. Sharma, Consultant, D/o C&PC
- 5) Shri Dilip Kumar, DDG
- 6) Shri.Ashok Chander Bhatt, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 10 dated 09.10.2019 since uploaded on DGFT website.

MANUAL CASES

Case No. A-118	M/s STYLO TABLEWARES	HQ F. No. 01/87/050/ 00034/AM19/DES-VII	Status: Rejected
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 2410042292 dt.13.10.2017	RA F. No. 24/24/040/00001/AM18	

Subject: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 2410042292 dt. 13.10.2017.

Decision: The Committee considered the case as per agenda and noted that the firm was granted Personal Hearing. However, neither the firm attended the Personal Hearing nor sent any intimation in this regard. Therefore, committee decided to reject the request of the firm.

Case No. A-119	M/s Kanam Latex Industries Pvt. Ltd., (EOU)	HQ F. No. 01/87/162/ 00003/AM19/DES-VII	Status: Deferred
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दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार, मंत्रालय/Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

NC No.:12/AM20 Dated: 20.11.2019	--	--	
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Subject: Request for Fixation of Standard Input-Output Norms (SION).

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No. A-120	M/s Pavaman Poly Products Pvt. Ltd.	HQ F. No. 01/87/050/00190/AM19/DES-VII	Status: Approved
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0710110451Dt:23.09.2016	RA F. No. 07/24/040/00203/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0710110451 Dated: 23.09.2016.

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00190/AM19, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Cast Polyurethane Parts	4238Kg	PREPOLYMER (ISOCYANATE COMPOUND)	950Kg
		POLYOL (MDI POLYOL CURATIVE COMPONENT)	3400Kg
		CHAIN EXTENDER (DIPRANE CURATIVE)	100Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-121	M/s Wictor Compounding (India) Pvt. Ltd.	HQ F. No. 01/87/050/00932/AM19/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0510406340 Dt:08.05.2018	RA F. No. 05/24/040/00060/AM19	

Subject: Fixation of norms as per amended sheet in respect of Advance Authorization No. 0510406340

Dated: 08.05.2018.

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No. A-122	M/s Aeron Composite Pvt. Ltd.	HQ F. No. 01/87/050/00311/AM14/DES-VII	Status: Approved
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date No. 0810125073 Dt:25.09.2013	RA F. No. 08/24/040/00271/AM14	

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उप महासंचालक, उद्योग व्यापार/Dy. DGFT
विदेश व्यापार, मंत्रालय/DGFT
यांत्रिकी, उद्योग मंत्रालय
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: Fixation of norms in respect of Advance Authorization No. 0810125073,
Dated: 25.09.2013.

Decision: The committee considered the request of the firm and decided to adopt following norms :

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
FRP/GRP MOULDED PRODUCTS	20000Kg	E-GLASS DIRECT ROVING 2400TEX-386T	1.03.Kg/Kg content in Export Product
RA may take consequential action as per Policy / Procedures			

Case No. A-123	M/s Tinna Rubber and Infrastructure Ltd.	HQ F. No. 01/87/050/00397/AM18/DES-VII	Status: Approved
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0510404339 Dt:18.10.2017	RA F. No. 05/24/040/00305/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0510404339
Dated: 18.10.2017.

Decision: The committee considered the request of the firm and decided to ratify the license as under subject to the condition that firm will provide approval of Ministry of Environment and Forests to RA:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
CRUMB RUBBER POWDER	5000MT	RADIAL BUS/TRUCK TYRE SCRAP{OLD AND USED} CUT IN 2/3PCS/SHREDDED	5600MT
RA may take consequential action as per Policy / Procedures			

Case No. A-124	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/00240/AM17/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0810136213 Dt:07.10.2015	RA F. No. 08/24/040/00215/AM16	

Subject: Fixation of norms in respect of Advance Authorization No. 0810136213
Dated: 07.10.2015.

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) Details of indigenous inputs along with their weight

Case No. A-125	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/00036/AM18/ DES-VII	Status: Deferred
NC No.:12/AM20	Adv. Lic. No. and Date	RA F. No.	

Dated: 20.11.2019	0810139681 Dt:08.02.2017	08/24/040/00294/AM17	
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Subject: Fixation of norms in respect of Advance Authorization No. 0810139681
Dated: 08.02.2017.

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Details of indigenous inputs along with their weight

Case No. A-126	Vee Kay Vikram & Co.LLP	HQ F. No. 01/87/050/ 00233/AM17/ DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0810138479 Dt:12.08.2016	RA F. No. 08/24/040/00066/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0810138479
Dated: 12.08.2016.

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Details of indigenous inputs along with their weight

Case No. A-127	M/s R.R. Kabel Ltd	HQ F. No. 01/87/050/ 00296/AM18/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0310814941 Dt:31.07.2017	RA F. No. 03/95/040/00917/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0310814941
Dated: 31.07.2017.

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Details of indigenous inputs along with their weight

Case No. A-128	M/s Minda TG Rubber Pvt. Ltd	HQ F. No. 01/87/050/ 00164/AM19/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0510406014 Dt:28.03.2018	RA F. No. 05/24/040/00642/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0510406014
Dated: 28.03.2018.

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No. A-129	M/s SI Group India Pvt.ltd	HQ F. No. 01/87/050/ 00131/AM18/DES-VII	Status: Approved
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0310811030 Dt:08.02.2017	RA F. No. 03/95/040/00862/AM17	

Subject: Fixation of norms in respect of Advance Authorization No. 0310811030
Dated: 08.02.2017.

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00131/AM18, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Phenolic Tackifier Resin	1MT	Phenol	0.445MT
		DI-Isobutylene	0.527MT
RA may take consequential action as per Policy / Procedures			

Case No. A-130	M/s Pune Metagraph	HQ F. No. 01/87/050/ 00051/AM17/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 3110066027 Dt:03.03.2016	RA F. No. 31/83/040/00159/AM16	

Subject: Fixation of norms in respect of Advance Authorization No. 3110066027
Dated:03.03.2016.

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
- Net weight of Export Item indicating percentage net content on weight basis of each input
- Weight of each input
- Commercial Value of wastage

Case No. A-131	M/s Expanded Polymer Systems Pvt.Ltd	HQ F. No. 01/87/050/ 00054/AM19/DES-VII	Status: Deferred
NC No.:12/AM20	Adv. Lic. No. and Date	RA F. No.	

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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dated: 20.11.2019	0310818673 Dt:23.01.2018	03/94/040/00818/AM18	
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Subject: Fixation of norms in respect of Advance Authorization No. 0310818673
Dated: 23.01.2018.

Decision: The committee considered the request of the firm and noted that in the Import Item Dichlorofluoroethane{HCFC 141b}, HCFC 141b is an Ozone Depleting Substance. Therefore, committee decided that firm may clarify whether they have taken permission as per Policy Circular No.52 dated 06.01.2009 in this regard and deferred the case.

Case No. A-132	M/s Expanded Polymer Systems Pvt.Ltd	HQ F. No. 01/87/050/00083/AM19/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0310819146 Dt:14.02.2018	RA F. No. 03/94/040/00747/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0310819146
Dated: 14.02.2018.

Decision: The committee considered the request of the firm and noted that in the Import Item Dichlorofluoroethane{HCFC 141b}, HCFC 141b is an Ozone Depleting Substance. Therefore, committee decided that firm may clarify whether they have taken permission as per Policy Circular No.52 dated 06.01.2009 in this regard and deferred the case.

Case No. A-133	M/s Expanded Polymer Systems Pvt.Ltd	HQ F. No. 01/87/050/00055/AM19/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0310818669 Dt:23.01.2018	RA F. No. 03/94/040/00819/AM18	

Subject: Fixation of norms in respect of Advance Authorization No. 0310818669
Dated: 23.01.2018.

Decision: The committee considered the request of the firm and noted that in the Import Item Dichlorofluoroethane{HCFC 141b}, HCFC 141b is an Ozone Depleting Substance. Therefore, committee decided that firm may clarify whether they have taken permission as per Policy Circular No.52 dated 06.01.2009 in this regard and deferred the case.

Case No. A-134	M/s Pune Metagraph	HQ F. No. 01/87/050/00001/AM16/DES-VII	Status: Deferred
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 3110065375 Dt:06.04.2015	RA F. No. 31/83/040/00258/AM15	

Subject: Fixation of norms in respect of Advance Authorization No. 3110065375
Dated: 06.04.2015.

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
- f) Net weight of Export Item indicating percentage net content on weight basis of each input
- g) Weight of each input
- h) Commercial Value of wastage

Case No. A-135	M/s Multi Colour Packs	HQ F. No. 01/87/050/ 00635/AM19/DES-VII	Status: Approved
NC No.:12/AM20 Dated: 20.11.2019	Adv. Lic. No. and Date 0310825185 Dt:22.11.2018	RA F. No. 03/95/040/00840/AM19	

Subject: Request for review of Norms Committee decision.

Decision: The committee considered the request of the firm and decided to adopt following norms :

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Plastics Insulated Thermowares - Casseroles, Ice Packs, Lunch Packs, Water Jugs, Water Bottles, Hot and Cold Insulated Flasks, Cups, Mugs, Gifts of all Sizes	93334Kg	Relevant Polymer namely Polypropylene	1.05Kg/Kg content in Export Product
		Relevant Stainless Steel Sheets/Coils namely Non Magnetic SS Coils (AISI 201)(Thickness 0.22 - 0.31 mm)	1.20Kg/Kg content in Export Product
RA may take consequential action as per Policy / Procedures			

ONLINE CASES

1	Case No.:30/25/87-ALC1/2018	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File	RIA File	Lic.No/Date:0410160835	

:01/87/050/01227/AM19/	:04/24/040/00100/AM16/	24.07.2015	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Exact Drawing of each Export Item and justification of punching wastage for each export item b) Commercial value of wastage so obtained			

2	Case No.:337/24/87-ALC1/2018	Party Name: SHAKTI ECOGREEN	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/01143/AM19/	RLA File :06/24/040/00023/AM16/	Lic.No/Date:0610038207 25.08.2015	
Decision : The committee noted that a DL was issued to firm on 23.08.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

3	Case No.:27/25/87-ALC1/2018	Party Name: SRF LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/01224/AM19/	RLA File :04/24/040/00032/AM16/	Lic.No/Date:0410161052 28.09.2015	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

4	Case No.:390/24/87-ALC1/2018	Party Name: KATALINE INFRAPRODUCTS PVT. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/01196/AM19/	RLA File :50/24/040/00012/AM16/	Lic.No/Date:5010002226 20.10.2015	
Decision : The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.				

5	Case No.:101/24/87-ALC1/2018	Party Name: RAJSHA CHEMICALS PVT.LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00907/AM19/	RLA File :34/24/040/00168/AM17/	Lic.No/Date:3410042610 20.10.2016	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification				

for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

c) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

d) Percentage composition of the Export Product

g) Percentage resin content in the Export Item

6	Case No.:375/24/87-ALC1/2018	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/01181/AM19/	RLA File :24/24/040/00015/AM17/	Lic.No/Date:2410042077 26.10.2016	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

7	Case No.:138/24/87-ALC1/2018	Party Name: BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00944/AM19/	RLA File :07/24/040/00174/AM17/	Lic.No/Date:0710110989 18.01.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

8	Case No.:180/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00986/AM19/	RLA File :07/24/040/00233/AM17/	Lic.No/Date:0710111105 08.02.2017	
Decision : The committee noted that hard copy of the application has not been received from RA despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case				

Case No.:6/9/87-ALC1/2019	Party Name: LUCRO,	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved								
HQ File :01/87/050/00285/AM20/	RLA File :03/95/040/00120/AM18/	Lic.No/Date:0310813194 11.05.2017									
Decision : The committee considered the case as per agenda and decided to adopt following norms :											
<table border="1"><thead><tr><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr></thead><tbody><tr><td>Bags Of Polyethylene Made From Lay Flat Tubings Of Recycled LLDPE Granules NET COTENT 500000KGS.</td><td>500000Kg</td><td>Lay Flat Tubing Of Polyethylene made out of Recycled LLDPE Granules</td><td>1.03.Kg/Kg content in Export Product</td></tr></tbody></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	Bags Of Polyethylene Made From Lay Flat Tubings Of Recycled LLDPE Granules NET COTENT 500000KGS.	500000Kg	Lay Flat Tubing Of Polyethylene made out of Recycled LLDPE Granules	1.03.Kg/Kg content in Export Product
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY								
Bags Of Polyethylene Made From Lay Flat Tubings Of Recycled LLDPE Granules NET COTENT 500000KGS.	500000Kg	Lay Flat Tubing Of Polyethylene made out of Recycled LLDPE Granules	1.03.Kg/Kg content in Export Product								

RA may take consequential action as per Policy / Procedures

10	Case No.: 107/24/87- ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date: 12/87- ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/00913/AM19/	RLA File :34/24/040/00250/AM17/	Lic.No/Date: 3410043209 22.05.2017	
Decision : The committee noted that a DL was issued to firm on 08.07.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

11	Case No.: 214/24/87- ALC1/2018	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date: 12/87- ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/01020/AM19/	RLA File :34/24/040/00254/AM18/	Lic.No/Date: 3410043773 03.01.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				
f) Percentage composition of the Export Product				
g) Percentage resin content in the Export Item				

12	Case No.: 2/19/87- ALC1/2018	Party Name: PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date: 12/87- ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/00496/AM19/	RLA File :09/24/040/00563/AM18/	Lic.No/Date: 0910065993 16.02.2018	
Decision : The committee considered the case as per agenda and noted that neither RA nor firm are submitting hard copy of the application despite many reminders. Therefore, committee decided to reject the case.				

13	Case No.: 103/23/87- ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date: 12/87- ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00801/AM19/	RLA File :34/24/040/00394/AM18/	Lic.No/Date: 3410043993 22.03.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

14	Case No.:162/24/87-ALC1/2018	Party Name: PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00968/AM19/	RLA File :03/95/040/01014/AM17/	Lic.No/Date:0310820677 26.04.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

15	Case No.:106/24/87-ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/00912/AM19/	RLA File :34/24/040/00085/AM19/	Lic.No/Date:3410044236 12.06.2018	
Decision : The committee noted that a DL was issued to firm on 08.07.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

16	Case No.:108/24/87-ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/00914/AM19/	RLA File :34/24/040/00084/AM19/	Lic.No/Date:3410044237 12.06.2018	
Decision : The committee noted that a DL was issued to firm on 08.07.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case.				

17	Case No.:121/21/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/00670/AM19/	RLA File :26/24/040/00012/AM19/	Lic.No/Date:2610012854 15.10.2018	
Decision : The committee noted that a DL was issued to firm on 23.08.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

18	Case No.:95/21/87-ALC1/2018	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00644/AM19/	RLA File :05/24/040/00458/AM19/	Lic.No/Date:0510408482 20.11.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Net weight of Nitrile Rubber in Export				

- b) Justification for 16.7% wastage in molding of PVC pipes
- c) Commercial value of wastage so obtained

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Case No.:193/24/87- ALC1/2018	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00999/AM19/	RLA File :56/24/040/00027/AM19/	Lic.No/Date:5610005529 18.12.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00999/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYAMIDE RESIN (NON REACTIVE) {100% RESIN}	1Kg	DIMER ACID	0.5934 Kg
		DIETHYLENE TRIAMINE	0.0494Kg
		PROPIONIC ACID	0.1019Kg
		ISOPHORONE DIAMINE	0.1404Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 215/24/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 12/87- ALC1/2019 20.11.2019	Status: Approved
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HQ File :01/87/050/01021/AM19/	RLA File :03/94/040/00832/AM19/	Lic.No/Date: 0310826209 07.01.2019
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Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01021/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-3500 (VARIOUS THICKNESS) { Weight not less than 12.20kg/Sq. meter}	10000Sq.meter	POLYESTER FILAMENT YARN (1000 D)	1.05Kg/Kg content in Export Product
		PVC RESIN	1.05Kg/Kg content in Export Product
		PHOSPHATE PLASTICIZER	1.05Kg/Kg content in Export

RA may take consequential action as per Policy / Procedures

Case No.: 217/24/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 12/87- ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/01023/AM19/	RLA File :03/94/040/00833/AM19/	Lic.No/Date: 0310826211 07.01.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00883/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-10000 (VARIOUS THICKNESS) {Weight not less than 20.473Kg/Sq. Meter}	8000Sq. meter	POLYESTER FILAMENT YARN (1000 D)	1.05Kg/Kg content in Export Product
		NYLON YARN (1260 D)	1.05Kg/Kg content in Export Product
		PVC RESIN	1.05Kg/Kg content in Export Product
		PHOSPHATE PLASTICIZER	1.05Kg/Kg content in Export Product
		FASTNER WITH PIN	Net to Net
RA may take consequential action as per Policy / Procedures			

Case No.:218/24/87-ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
22 HQ File :01/87/050/01024/AM19/	RLA File :34/24/040/00307/AM19/	Lic.No/Date:3410044805 08.01.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPHI			

Case No.:277/24/87-ALC1/2018	Party Name: JIGER PLAST [INDIA]	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/01083/AM19/	RLA File :03/94/040/00850/AM19/	Lic.No/Date:0310826397 16.01.2019	

Decision : The committee heard the representatives of the firm during the Personal Hearing and after considering their submissions about wastage, decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PLASTICS INSULATED THERMOWARES - CASSEROLES, ICE PACKS, LUNCH PACKS, WATER JUGS, WATER BOTTLES, HOT AND COLD INSULATED FLASKS,CUPS, MUGS , GIFT OF ALL SIZES	122250Kg	POLYPROPYLENE GRANULES	1.05Kg/Kg content in Export Product
		RELEVANT STAINLESS STEEL SHEETS/ COILS NAMELY	1.20Kg/Kg content in Export Product

		NON MAGNETIC SS COILS (AISI 201) (THICKNESS 0.21-0.31 MM)ITC (HS) CODE 72209090, 72193590)	
RA may take consequential action as per Policy / Procedures			

Case No.:282/24/87-ALC1/2018	Party Name: JIGER PLAST [INDIA]	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
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HQ File :01/87/050/01088/AM19/	RLA File :03/94/040/00856/AM19/	Lic.No/Date:0310826403 16.01.2019
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Decision : The committee heard the representatives of the firm during the Personal Hearing and after considering their submissions about wastage, decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PLASTICS INSULATED THERMOWARES, CASSEROLES, ICE PACKS, LUNCH PACKS, WATER JUGS, WATER BOTTLES, HOT AND COLD INSULATED FLASKS,CUPS, MUGS , GIFT OF ALL SIZES	122250Kg	POLYPROPYLENE GRANULES	1.05Kg/Kg content in Export Product
		RELEVANT STAINLESS STEEL SHEETS/ COILS NAMELY NON MAGNETIC SS COILS (AISI 201) (THICKNESS 0.21-0.31 MM)ITC (HS) CODE 72209090, 72193590)	1.20Kg/Kg content in Export Product

RA may take consequential action as per Policy / Procedures

Case No.:235/24/87- ALC1/2018	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Rejected
25	HQ File :01/87/050/01041/AM19/	RLA File :05/24/040/00604/AM19/	Lic.No/Date:0510409474 25.01.2019
Decision : The committee noted that a DL was issued to firm on 08.07.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

Case No.:252/24/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/01058/AM19/	RLA File :03/94/040/00915/AM19/	Lic.No/Date:0310826733 31.01.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00883/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 (VARIOUS THICKNESS) {Weight not less than 17.651Kg/Sq. Meter}	QUANTITY 15000 Sq. meter	IMPORT ITEM POLYESTER FILAMENT YARN (1000 D)	QUANTITY 1.05Kg/Kg content in Export Product
		NYLON YARN (1260 D)	1.05Kg/Kg content in Export Product
		PVC RESIN	1.05Kg/Kg content in Export Product
		PHOSPHATE PLASTICIZER	1.05Kg/Kg content in Export Product
		FASTNER WITH PIN	Net to Net
RA may take consequential action as per Policy / Procedures			

Case No.:253/24/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/01059/AM19/	RLA File :03/94/040/00914/AM19/	Lic.No/Date:0310826734 31.01.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01059/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-6500 (VARIOUS THICKNESS) {Weight not less than 14.298Kg/Sq. Meter}	QUANTITY 10000 Sq. meter	IMPORT ITEM POLYESTER FILAMENT YARN (1000 D)	QUANTITY 1.05Kg/Kg content in Export Product
		NYLON YARN (1260 D)	1.05Kg/Kg content in Export Product
		PVC RESIN	1.05Kg/Kg content in Export Product
		PHOSPHATE PLASTICIZER	1.05Kg/Kg content in Export Product

		FASTNER WITH PIN	Net to Net
RA may take consequential action as per Policy / Procedures			

28	Case No.:261/24/87- ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/01067/AM19/	RLA File :30/24/040/00050/AM19/	Lic.No/Date:3010104582 04.02.2019	
Decision : The committee noted that a DL was issued to firm on 08.07.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

29	Case No.:268/24/87- ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/01074/AM19/	RLA File :03/94/040/00942/AM19/	Lic.No/Date:0310826828 05.02.2019	
Decision : The committee noted that a DL was issued to firm on 08.07.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

30	Case No.:270/24/87- ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/01076/AM19/	RLA File :03/94/040/00957/AM19/	Lic.No/Date:0310826832 05.02.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) GSM of Export Product b) Total area of Export in Sq. meter				

31	Case No.:274/24/87- ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Approved
	HQ File :01/87/050/01080/AM19/	RLA File :03/94/040/00954/AM19/	Lic.No/Date:0310826854 06.02.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00883/AM19, the Committee decided to adopt following norms:-				
	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
	PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-8000 (VARIOUS THICKNESS) {Weight not less than 17.651Kg/Sq. Meter}	10000 Sq. meter	POLYESTER FILAMENT YARN (1000 D)	1.05Kg/Kg content in Export Product

PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING, TYPE-6500 (VARIOUS THICKNESS) {Weight not less than 14.298Kg/Sq. Meter}	10000 Sq. meter	NYLON YARN (1260 D)	1.05Kg/Kg content in Export Product
		PVC RESIN	1.05Kg/Kg content in Export Product
		PHOSPHATE PLASTICIZER	1.05Kg/Kg content in Export Product
		FASTNER WITH PIN	Net to Net
RA may take consequential action as per Policy / Procedures			

Case No.:297/24/87-ALC1/2018	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/01103/AM19/	RLA File :56/24/040/00026/AM19/	Lic.No/Date:5610005577 14.02.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/01103/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
ALKYD RESIN – ALK { % NON-VOLATILE MATTER 55+-2%}	1Kg	PHTHALIC ANHYDRIDE	0.130Kg
		PENTAERYTHRITOL	0.120Kg
		MIXED XYLENE	0.450Kg
RA may take consequential action as per Policy / Procedures			

Case No.:8/25/87-ALC1/2018	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/01205/AM19/	RLA File :03/94/040/01023/AM19/	Lic.No/Date:0310827305 26.02.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01205/AM19, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Solusoft UP liq hc {Silicone Emulsion Non Volatile Content not less than 56%}	90000Kg	ALK-D 1000 (Imbentin T 070) { Alcohol C13-iso, ethoxylated}	7830Kg
		WAPOSIL 0025 (Wacker OEL CT 101 M) {Polydimethylsiloxane}	42390Kg
		3-AMINOPROPYL-METHYL-DIETHOXY-SILANE(APMDS)	900Kg

	85% MIN	
RA may take consequential action as per Policy / Procedures		

34	Case No.:4/1/87-ALC1/2019	Party Name: VACMET INDIA LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/01234/AM19/	RLA File :06/24/040/00072/AM19/	Lic.No/Date:0610039131 05.03.2019	
	Decision : The committee noted that a DL was issued to firm on 23.08.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

35	Case No.:2/1/87-ALC1/2019	Party Name: AMI POLYMER PVT. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Rejected
	HQ File :01/87/050/01232/AM19/	RLA File :03/94/040/01067/AM19/	Lic.No/Date:0310827516 07.03.2019	
	Decision : The committee noted that a DL was issued to firm on 15.07.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

36	Case No.:15/1/87-ALC1/2019	Party Name: KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/01245/AM19/	RLA File :04/24/040/00232/AM19/	Lic.No/Date:0410165291 07.03.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

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Case No.:30/1/87-ALC1/2019	Party Name: ASTRA CORPORATION	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved								
HQ File :01/87/050/01260/AM19/	RLA File :22/24/040/00094/AM19/	Lic.No/Date:2210016108 07.03.2019									
Decision : The committee considered the case as per agenda and decided to ratify the license as under subject to the condition that firm will provide approval of Ministry of Environment and Forests to RA:											
<table><tr><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr><tr><td>BUTYL RECLAIMED RUBBER</td><td>1036.360MT</td><td>USED BUTYL RUBBER TUBES (CUT IN TWO PIECES)</td><td>932.4MT</td></tr></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	BUTYL RECLAIMED RUBBER	1036.360MT	USED BUTYL RUBBER TUBES (CUT IN TWO PIECES)	932.4MT
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY								
BUTYL RECLAIMED RUBBER	1036.360MT	USED BUTYL RUBBER TUBES (CUT IN TWO PIECES)	932.4MT								
RA may take consequential action as per Policy / Procedures											

38	Case No.:24/1/87-ALC1/2019	Party Name: CEAT LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310827631	

:01/87/050/01254/AM19/	:03/94/040/01006/AM19/	12.03.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

Case No.:25/1/87-ALC1/2019	Party Name: ARVIND LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/01255/AM19/	RLA File :08/24/040/00419/AM19/	Lic.No/Date:0810144762 13.03.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Composition of Fiber Glass Reinforced Products indicating types of product to be manufactured b) Complete calculation for requirement of raw materials (net+wastage) indicating weight of indigenous items like filler, catalyst, pigments etc. c) Justification of claiming wastage of imported items			

Case No.:5/2/87-ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00005/AM20/	RLA File :07/24/040/00305/AM19/	Lic.No/Date:0710114741 02.04.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00005/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Flexible Plastic Tanks Containing : Liquid Liner Film 183960 Kgs, Polypropylene Granules 94118 Kgs, UV Stabilizer Masterbatch 1845 Kgs, 3 inch PP Valve 12000 Nos, PP Frame/PP Plates 6000 Nos, PP Clips 30000 Nos, PP Flanges / Airvent 6000	312624Kg	Liquid Liner Film {Polyethylene 125 micron}	187639.2Kg
		Polypropylene Granules	99765.08Kg
		U.V. Stabilizer Master Batch	1882Kg
		3" PP Valve	12000Number
		PP Frame / PP Plate	6000Number
		PP Clips	30000Number
		PP Flanges / Airvent	6000Number

RA may take consequential action as per Policy / Procedures

Case No.:45/2/87-ALC1/2019	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/00045/AM20/	RLA File :52/24/040/00003/AM20/	Lic.No/Date:5210043032 16.04.2019	
Decision : The committee noted that hard copy of the application has not been received from RA			

despite reminder. Therefore, committee decided to remind the RA as well as firm by email and deferred the case

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Case No.:3/3/87-ALC1/2019	Party Name: CONTINENTAL INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved																												
HQ File :01/87/050/00048/AM20/	RLA File :05/23/040/00021/AM20/	Lic.No/Date:0510410325 23.04.2019																													
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/289/2019-TSW dated 04.11.2019, Committee decided to ratify license as under:																															
<table border="1"><thead><tr><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY RECOMMENDED PER 100KG OF EXPORT</th></tr></thead><tbody><tr><td>Truck Radial Tyre All Types of Steel Truck Radial Tyre (Tube Type)</td><td>306550Kg</td><td>Natural Rubber</td><td>32.67Kg</td></tr><tr><td></td><td></td><td>Synthetic Rubber SBR (1712/1502)</td><td>5.70Kg</td></tr><tr><td></td><td></td><td>Polybutadiene Rubber</td><td>6.51Kg</td></tr><tr><td></td><td></td><td>Carbon Black</td><td>19.33Kg</td></tr><tr><td></td><td></td><td>Steel Tyre Cord</td><td>15.48Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></tbody></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED PER 100KG OF EXPORT	Truck Radial Tyre All Types of Steel Truck Radial Tyre (Tube Type)	306550Kg	Natural Rubber	32.67Kg			Synthetic Rubber SBR (1712/1502)	5.70Kg			Polybutadiene Rubber	6.51Kg			Carbon Black	19.33Kg			Steel Tyre Cord	15.48Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED PER 100KG OF EXPORT																												
Truck Radial Tyre All Types of Steel Truck Radial Tyre (Tube Type)	306550Kg	Natural Rubber	32.67Kg																												
		Synthetic Rubber SBR (1712/1502)	5.70Kg																												
		Polybutadiene Rubber	6.51Kg																												
		Carbon Black	19.33Kg																												
		Steel Tyre Cord	15.48Kg																												
RA may take consequential action as per Policy / Procedures																															

Case No.:6/3/87-ALC1/2019	Party Name: ARMOR PLAST LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
43	HQ File :01/87/050/00051/AM20/	RLA File :07/24/040/00012/AM20/	Lic.No/Date:0710114801 24.04.2019
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

Case No.:19/3/87-ALC1/2019	Party Name: CINTURONES ALVI (INDIA) PVT. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
44	HQ File :01/87/050/00064/AM20/	RLA File :05/23/040/00035/AM20/	Lic.No/Date:0510410399 26.04.2019
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Manufacturing process indicating stage wise wastage of raw materials b) Complete calculation for requirement of raw materials for the manufacture of Export product indicating net content and wastage of raw materials separately for each type of export products and also for different sizes c) GSM of Import Item No. 5 and 6 and thickness of Import Item No.7			

	Case No.:29/3/87- ALC1/2019	Party Name: INDUSTRIAL RUBBER COMPANY	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
45	HQ File :01/87/050/00074/AM20/	RLA File :04/24/040/00008/AM20/	Lic.No/Date:0410165547 02.05.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

	Case No.:46/3/87- ALC1/2019	Party Name: SRF LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Rejected
46	HQ File :01/87/050/00091/AM20/	RLA File :05/24/040/00072/AM20/	Lic.No/Date:0510410534 09.05.2019	
Decision : The committee noted that a DL was issued to firm on 23.08.2019, which was followed by a reminder on 09.10.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

	Case No.:64/3/87- ALC1/2019	Party Name: PHYCHEM TECHNOLOGIES PVT. LTD.	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Rejected
47	HQ File :01/87/050/00109/AM20/	RLA File :31/83/040/00101/AM19/	Lic.No/Date:3110067412 14.05.2019	
Decision : The committee considered the case as per agenda and noted that there is no matching between Export Item and Import Item. Therefore, committee decided to reject the case.				

Case No.:50/3/87- ALC1/2019	Party Name: GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00095/AM20/	RLA File :02/24/040/00015/AM20/	Lic.No/Date:0210209164 15.05.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00095/AM20, the Committee decided to ratify license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PVC COMPOUND (FIRE RETARDANT LOW SMOKE - FRLS)	192000Kg	PVC RESIN	98841.600Kg
		PLASTICIZER -DOP	29872.100Kg
		ALUMINIUM HYDROXIDE/ ALUMINIUM TRIHYDRATE/ALUFY/MARTINAL OR MAGNESIUM HYDROXIDE/HYDROFY (H.S.CODE : 28161010, 28183000)	60662.800Kg

RA may take consequential action as per Policy / Procedures

49	Case No.:62/3/87- ALC1/2019	Party Name: GRP LTD.	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Approved
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HQ File :01/87/050/00107/AM20/	RLA File :03/94/040/00098/AM20/	Lic.No/Date:0310829064 16.05.2019	
Decision : The committee considered the case as per agenda and decided to ratify the license as under subject to the condition that firm will provide approval of Ministry of Environment and Forests to RA:			
EXPORT ITEM RECLAIMED RUBBER STANDARD	QUANTITY 2000MT	IMPORT ITEM USED RUBBER TUBES CUT INTO TWO PIECES WITHOUT VALVES STANDARD	QUANTITY 1800MT
RA may take consequential action as per Policy / Procedures			

Case No.:2/5/87-ALC1/2019	Party Name: EDATHALA POLYMERS PVT.LTD	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00113/AM20/	RLA File :10/24/040/00009/AM20/	Lic.No/Date:1010060181 17.05.2019	
Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/289/2019-TSW dated 04.11.2019, Committee decided to ratify license as under:			
EXPORT ITEM Technically Specified Natural Rubber (TSNR)	QUANTITY 288MT	IMPORT ITEM Natural Rubber 3X Brown (Estate Brown Crepe) {Crude Form}	QUANTITY 293.76MT
RA may take consequential action as per Policy / Procedures			

Case No.:1/9/87-ALC1/2019	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00280/AM20/	RLA File :03/95/040/00449/AM20/	Lic.No/Date:0310830805 05.08.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00280/AM20, the Committee decided to ratify the license as under:-			
EXPORT ITEM Self Adhesive Polythelene Film (166 gsm +/- 10%)	QUANTITY 1500000Sq.meter	IMPORT ITEM Polythelene (PE) Film (Thickness 90 microns +/- 15%)	QUANTITY 1560000Sq.meter
		Adhesive (55% solid water based)	60000Sq.meter
		Glassine Paper (60gsm +/-10%)	1560000Sq.meter
RA may take consequential action as per Policy / Procedures			

Case No.:2/9/87-ALC1/2019	Party Name: ORSON CHEMICALS	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00281/AM20/	RLA File :03/95/040/00478/AM20/	Lic.No/Date:0310830940 09.08.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant			

{DNM}} in File No. 01/87/050/00281/AM20, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Unsaturated Polyester Resin	1Kg	Propylene Glycol	0.33927Kg
		Purified Terephthalic Acid	0.12079Kg
		Maleic Anhydride	0.16719Kg
		Styrene Monomer	0.35246Kg
		Phthalic Anhydride	0.02688Kg
		Other Additives	0.0009Kg
RA may take consequential action as per Policy / Procedures			

Case No.:3/9/87-ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00282/AM20/	RLA File :07/24/040/00087/AM20/	Lic.No/Date:0710115271 09.08.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00282/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Flexible Plastic Tanks 6000 No. Containing : Liquid Liner Film 183960 Kgs, Polypropylene Granules 94118 Kgs, UV Stabilizer Masterbatch 1845 Kgs, 3 inch PP Valve 12000 Nos, PP Frame/PP Plates 6000 Nos, PP Clips 30000 Nos, PP Flanges / Airvent 6000	312624Kg	Liquid Liner Film {Polyethylene 125 micron}	187639.2Kg
		Polypropylene Granules	99765.08Kg
		U.V. Stabilizer Master Batch	1882Kg
		3" PP Valve	12000Number
		PP Frame / PP Plate	6000Number
		PP Clips	30000Number
		PP Flanges / Airvent	6000Number
RA may take consequential action as per Policy / Procedures			

Case No.:8/9/87-ALC1/2019	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00287/AM20/	RLA File :03/94/040/00388/AM20/	Lic.No/Date:0310830964 13.08.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00287/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
39209949 PTFE SKIVED OR MOLDED SHEETS, 39209999 PTFE SKIVED TAPE OR FILM POLY TETRA FLUORO	149500Kg	POLY TETRA FLUORO ETHYLENE (PTFE) POWDER- (IMPORTED) RAW MATERIAL	106500Kg

ETHYLENE PRODUCTS			
RA may take consequential action as per Policy / Procedures			

Case No.:14/9/87-ALC1/2019	Party Name: REICHHOLD INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/00293/AM20/	RLA File :31/83/040/00070/AM20/	Lic.No/Date:3110067501 14.08.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Percentage composition of each Item g) Percentage NVM in each Export Item			

Case No.:15/9/87-ALC1/2019	Party Name: REICHHOLD INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/00294/AM20/	RLA File :31/83/040/00069/AM20/	Lic.No/Date:3110067502 14.08.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Percentage composition of each Item g) Percentage NVM in each Export Item			

57	Case No.:17/9/87-ALC1/2019	Party Name: SHRINATH ROTOPACK PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
	HQ File :01/87/050/00296/AM20/	RLA File :09/24/040/00246/AM20/	Lic.No/Date:0910067887 16.08.2019	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00296/AM20, the Committee decided to adopt following norms:-			
	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
	Printed Flexible Packaging Material of One Layer in the form of Pouch .	71429Kg	U.L.T. C40 LN 09 NYLON CHIPS	1.05Kg/Kg content in Export Product
	RA may take consequential action as per Policy / Procedures			

58	Case No.:18/9/87-ALC1/2019	Party Name: KINGSPAN INSULATION PVT.LTD.,	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00297/AM20/	RLA File :31/83/040/00075/AM20/	Lic.No/Date:3110067505 16.08.2019	
	Decision : The committee considered the case as per agenda and noted that a letter was issued to the firm for providing the hard copy of the application as per as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 However, firm has not provided the hard copy of the application Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

59	Case No.:20/9/87-ALC1/2019	Party Name: NANOFIL TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00299/AM20/	RLA File :61/24/040/00006/AM20/	Lic.No/Date:6110001613 19.08.2019	
	Decision : The committee considered the case as per agenda and noted that a letter was issued to the firm for providing the hard copy of the application as per as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 However, firm has not provided the hard copy of the application Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

60	Case No.:24/9/87-ALC1/2019	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00303/AM20/	RLA File :05/24/040/00266/AM20/	Lic.No/Date:0510411568 20.08.2019	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
	a) Manufacturing process indicating stage wise wastage of all the raw material both imported and indigenous.			
	b) Complete calculation for requirement of raw materials for the manufacture of end product giving lay out/design of the product.			
	c) Justification for claiming wastage of 19.21% of raw materials for manufacture of end product.			

61	Case No.:28/9/87-ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00307/AM20/	RLA File :10/24/040/00041/AM20/	Lic.No/Date:1010060249 20.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

62	Case No.:25/9/87-ALC1/2019	Party Name: TIME TECHNOPLAST LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00304/AM20/	RLA File :03/95/040/00486/AM20/	Lic.No/Date:0310831120 21.08.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product				
f) Material balance in weight terms between import and export				
g) End use of Export product				

63	Case No.:29/9/87-ALC1/2019	Party Name: SUNLEX FABRICS PVT. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00308/AM20/	RLA File :24/24/040/00024/AM20/	Lic.No/Date:2410042839 21.08.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be				

indicated.

c) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

f) Percentage net content of Polyester Fabric in Export

h) GSM of Polyester Fabric

i) Percentage of wastage claimed

j) Details of indigenous input

Case No.:30/9/87-ALC1/2019	Party Name: CHIRAG ENTERPRISE	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00309/AM20/	RLA File :24/24/040/00007/AM20/	Lic.No/Date:2410042840 22.08.2019	
64 Decision : The committee considered the case as per agenda and decided to ratify the license as under :-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
ACRYLIC PLASTIC REGRIND	20000Kg	ACRYLIC PLASTIC STRIPS	20400Kg
RA may take consequential action as per Policy / Procedures			

Case No.:31/9/87-ALC1/2019	Party Name: CHIRAG ENTERPRISE	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00310/AM20/	RLA File :24/24/040/00014/AM20/	Lic.No/Date:2410042841 22.08.2019	
65 Decision : The committee considered the case as per agenda and decided to ratify the license as under :-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
ACRYLIC PLASTIC REGRIND	100000Kg	ACRYLIC PLASTIC STRIPS	102000Kg
RA may take consequential action as per Policy / Procedures			

Case No.:32/9/87-ALC1/2019	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/00311/AM20/	RLA File :08/24/040/00085/AM20/	Lic.No/Date:0810146033 22.08.2019	
66 Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) GSM of import item at S.No.3			
b) Percentage of wastage claimed			

67	Case No.:33/9/87-ALC1/2019	Party Name: GENAU MANUFACTURING COMPANY LLP	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved
	HQ File :01/87/050/00312/AM20/	RLA File :05/23/040/00176/AM20/	Lic.No/Date:0510411615 23.08.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the license as under :-			
	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
	POLY VINYL BUTYRAL (PVB) GRANULES/PELLETS	257000Kg	POLY VINYL BUTYRAL (PVB) FILM OFF CUTS/TRIMS	262140Kg
	RA may take consequential action as per Policy / Procedures			

68	Case No.:34/9/87-ALC1/2019	Party Name: MINDA TG RUBBER PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00313/AM20/	RLA File :05/24/040/00301/AM20/	Lic.No/Date:0510411616 23.08.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

69	Case No.:38/9/87-ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00317/AM20/	RLA File :52/24/040/00028/AM20/	Lic.No/Date:5210043160 27.08.2019	
	Decision : The committee considered the case as per agenda and noted that a letter was issued to the firm for providing the hard copy of the application as per as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 However, firm has not provided the hard copy of the application Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

70	Case No.:39/9/87-ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00318/AM20/	RLA File :52/24/040/00029/AM20/	Lic.No/Date:5210043163 28.08.2019	
	Decision : The committee considered the case as per agenda and noted that a letter was issued to the firm for providing the hard copy of the application as per as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019 However, firm has not provided the hard copy of the application Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

71	Case No.:1/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00400/AM20/	RLA File :03/95/040/00575/AM20/	Lic.No/Date:0310832226 15.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

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Case No.:2/12/87-ALC1/2019	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved												
HQ File :01/87/050/00401/AM20/	RLA File :03/94/040/00551/AM20/	Lic.No/Date:0310832228 15.10.2019													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00287/AM20, the Committee decided to ratify the license as under:-															
<table><tr><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr><tr><td>39209949 PTFE SKIVED OR MOLDED SHEETS, 39209999 PTFE SKIVED TAPE OR FILM POLY TETRA FLUORO ETHYLENE PRODUCTS</td><td>49019.610Kg</td><td>POLY TETRA FLUORO ETHYLENE (PTFE) POWDER-(IMPORTED) RAW MATERIAL</td><td>34,920.324Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	39209949 PTFE SKIVED OR MOLDED SHEETS, 39209999 PTFE SKIVED TAPE OR FILM POLY TETRA FLUORO ETHYLENE PRODUCTS	49019.610Kg	POLY TETRA FLUORO ETHYLENE (PTFE) POWDER-(IMPORTED) RAW MATERIAL	34,920.324Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY												
39209949 PTFE SKIVED OR MOLDED SHEETS, 39209999 PTFE SKIVED TAPE OR FILM POLY TETRA FLUORO ETHYLENE PRODUCTS	49019.610Kg	POLY TETRA FLUORO ETHYLENE (PTFE) POWDER-(IMPORTED) RAW MATERIAL	34,920.324Kg												
RA may take consequential action as per Policy / Procedures															

73	Case No.:4/12/87-ALC1/2019	Party Name: ALLIANCE POLYSACKS PVT. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00403/AM20/	RLA File :13/24/040/00167/AM20/	Lic.No/Date:1310049421 15.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

74	Case No.:3/12/87-ALC1/2019	Party Name: MULTIBASE INDIA LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00402/AM20/	RLA File :03/95/040/00711/AM20/	Lic.No/Date:0310832241 16.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

75	Case No.:5/12/87-ALC1/2019	Party Name: RAPID ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00404/AM20/	RLA File :05/24/040/00393/AM20/	Lic.No/Date:0510412159 17.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

76	Case No.:6/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00405/AM20/	RLA File :03/95/040/00722/AM20/	Lic.No/Date:0310832333 18.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

77	Case No.:7/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00406/AM20/	RLA File :03/95/040/00725/AM20/	Lic.No/Date:0310832335 18.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

78	Case No.:8/12/87-ALC1/2019	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00407/AM20/	RLA File :05/24/040/00405/AM20/	Lic.No/Date:0510412180 18.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

79	Case No.:9/12/87-ALC1/2019	Party Name: SHYAMALI EXPORT,	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00408/AM20/	RLA File :04/24/040/00117/AM20/	Lic.No/Date:0410166176 18.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

80	Case No.:10/12/87-ALC1/2019	Party Name: INDICA CONVEYORS LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00409/AM20/	RLA File :30/24/040/00079/AM20/	Lic.No/Date:3010104856 21.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

81	Case No.:11/12/87-ALC1/2019	Party Name: GENAU MANUFACTURING COMPANY LLP	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00410/AM20/	RLA File :05/23/040/00281/AM20/	Lic.No/Date:0510412207 21.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

82	Case No.:12/12/87-ALC1/2019	Party Name: ORSON CHEMICALS	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00411/AM20/	RLA File :03/95/040/00706/AM20/	Lic.No/Date:0310832348 22.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per				

para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.

83	Case No.:13/12/87-ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00412/AM20/	RLA File :10/24/040/00060/AM20/	Lic.No/Date:1010060309 22.10.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019.			

84	Case No.:14/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00413/AM20/	RLA File :03/95/040/00704/AM20/	Lic.No/Date:0310832360 22.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

85	Case No.:15/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00414/AM20/	RLA File :03/95/040/00705/AM20/	Lic.No/Date:0310832361 22.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:16/12/87-ALC1/2019	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Approved																
HQ File :01/87/050/00415/AM20/	RLA File :03/94/040/00580/AM20/	Lic.No/Date:0310832378 23.10.2019																	
Decision : The committee considered the case as per agenda and decided to ratify the license as under:-																			
86 <table border="1"><thead><tr><th>EXPORT ITEM</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY</th></tr></thead><tbody><tr><td>ACRYLIC WATER BASED ADHESIVE (TOTAL SOLID CONTENT 55%)</td><td>138000Kg</td><td>BUTYL ACRYLATE</td><td>74106Kg</td></tr><tr><td></td><td></td><td>METHACRYLIC ACID.</td><td>1490.400Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></tbody></table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	ACRYLIC WATER BASED ADHESIVE (TOTAL SOLID CONTENT 55%)	138000Kg	BUTYL ACRYLATE	74106Kg			METHACRYLIC ACID.	1490.400Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY																
ACRYLIC WATER BASED ADHESIVE (TOTAL SOLID CONTENT 55%)	138000Kg	BUTYL ACRYLATE	74106Kg																
		METHACRYLIC ACID.	1490.400Kg																
RA may take consequential action as per Policy / Procedures																			

87	Case No.:17/12/87-ALC1/2019	Party Name: ELASTOMER INDIA MFG.CO.(PROP.ATUL J SHAH)	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00416/AM20/	RLA File :31/83/040/00097/AM20/	Lic.No/Date:3110067579 23.10.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

88	Case No.:18/12/87-ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00417/AM20/	RLA File :08/24/040/00232/AM20/	Lic.No/Date:0810146433 24.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

89	Case No.:19/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00418/AM20/	RLA File :03/95/040/00672/AM20/	Lic.No/Date:0310832441 24.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

90	Case No.:20/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00419/AM20/	RLA File :03/95/040/00671/AM20/	Lic.No/Date:0310832442 24.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

91	Case No.:21/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00420/AM20/	RLA File :03/95/040/00638/AM20/	Lic.No/Date:0310832443 24.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

92	Case No.:22/12/87-ALC1/2019	Party Name: GRINDWELL NORTON LTD	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00421/AM20/	RLA File :03/94/040/00581/AM20/	Lic.No/Date:0310832447 25.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

93	Case No.:23/12/87-ALC1/2019	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00422/AM20/	RLA File :03/94/040/00593/AM20/	Lic.No/Date:0310832484 25.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

94	Case No.:24/12/87-	Party Name: RELIANCE	Meet No/Date:12/87-	Status:
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ALC1/2019	INDUSTRIES LIMITED	ALC1/2019 20.11.2019	Deferred
HQ File :01/87/050/00423/AM20/	RLA File :03/95/040/00650/AM20/	Lic.No/Date:0310832500 30.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:25/12/87- ALC1/2019	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Approved
HQ File :01/87/050/00424/AM20/	RLA File :03/94/040/00590/AM20/	Lic.No/Date:0310832502 30.10.2019	

Decision : The committee considered the case as per agenda and decided to ratify the license as under:-

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EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
STYRENE AND ACRYLATE COPOLYMER EMULSION (50+/-1% SOLID CONTENT)	250000Kg	STYRENE	56125Kg
		BUTYL ACRYLATE	54825Kg
		METHACRYLIC ACID	3000Kg
RA may take consequential action as per Policy / Procedures			

Case No.:26/12/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/00425/AM20/	RLA File :03/95/040/01078/AM19/	Lic.No/Date:0310832513 30.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:27/12/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/00426/AM20/	RLA File :03/95/040/01343/AM19/	Lic.No/Date:0310832514 30.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:28/12/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/00427/AM20/	RLA File :03/95/040/01259/AM19/	Lic.No/Date:0310832515 30.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter			

Case No.:29/12/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
HQ File :01/87/050/00428/AM20/	RLA File :03/95/040/01293/AM19/	Lic.No/Date:0310832516 30.10.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter

100	Case No.:30/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00429/AM20/	RLA File :03/95/040/00740/AM20/	Lic.No/Date:0310832519 30.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

101	Case No.:31/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00430/AM20/	RLA File :03/95/040/00744/AM20/	Lic.No/Date:0310832520 30.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

102	Case No.:32/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00431/AM20/	RLA File :03/95/040/00631/AM20/	Lic.No/Date:0310832522 30.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

103	Case No.:33/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00432/AM20/	RLA File :03/95/040/00632/AM20/	Lic.No/Date:0310832523 30.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

104	Case No.:35/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00434/AM20/	RLA File :03/95/040/00735/AM20/	Lic.No/Date:0310832524 30.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

105	Case No.:36/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00435/AM20/	RLA File :03/95/040/00643/AM20/	Lic.No/Date:0310832527 30.10.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

106	Case No.:34/12/87-ALC1/2019	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
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HQ File :01/87/050/00433/AM20/	RLA File :04/24/040/00142/AM17/	Lic.No/Date:0410166230 31.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

107	Case No.:37/12/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00436/AM20/	RLA File :03/95/040/00745/AM20/	Lic.No/Date:0310832534 31.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

108	Case No.:38/12/87- ALC1/2019	Party Name: CLEENA INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00437/AM20/	RLA File :05/23/040/00298/AM20/	Lic.No/Date:0510412314 31.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}				

109	Case No.:39/12/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00438/AM20/	RLA File :03/95/040/00698/AM20/	Lic.No/Date:0310832536 31.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

110	Case No.:40/12/87- ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00439/AM20/	RLA File :03/94/040/00595/AM20/	Lic.No/Date:0310832538 31.10.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

111	Case No.:41/12/87- ALC1/2019	Party Name: RELICAB CABLE MANUFACTURING LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00440/AM20/	RLA File :03/95/040/00751/AM20/	Lic.No/Date:0310832552 01.11.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

112	Case No.:45/12/87-	Party Name: NITREX	Meet No/Date:12/87-	Status:
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ALC1/2019	CHEMICALS INDIA LIMITED	ALC1/2019 20.11.2019	Deferred
HQ File :01/87/050/00444/AM20/	RLA File :52/24/040/00038/AM20/	Lic.No/Date:5210043221 04.11.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:46/12/87- ALC1/2019	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
113 HQ File :01/87/050/00445/AM20/	RLA File :52/24/040/00037/AM20/	Lic.No/Date:5210043222 04.11.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:42/12/87- ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
114 HQ File :01/87/050/00441/AM20/	RLA File :05/24/040/00451/AM20/	Lic.No/Date:0510412360 05.11.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:43/12/87- ALC1/2019	Party Name: EDATHALA POLYMERS PVT.LTD	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
115 HQ File :01/87/050/00442/AM20/	RLA File :10/24/040/00067/AM20/	Lic.No/Date:1010060318 05.11.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:44/12/87- ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
116 HQ File :01/87/050/00443/AM20/	RLA File :05/24/040/00453/AM20/	Lic.No/Date:0510412374 05.11.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:47/12/87- ALC1/2019	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:12/87- ALC1/2019 20.11.2019	Status: Deferred
117 HQ File :01/87/050/00446/AM20/	RLA File :05/24/040/00362/AM20/	Lic.No/Date:0510412419 07.11.2019	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

118	Case No.:48/12/87-ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00447/AM20/	RLA File :08/24/040/00252/AM20/	Lic.No/Date:0810146520 08.11.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

119	Case No.:49/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00448/AM20/	RLA File :03/95/040/00770/AM20/	Lic.No/Date:0310832695 11.11.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter			

120	Case No.:50/12/87-ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00449/AM20/	RLA File :08/24/040/00210/AM18/	Lic.No/Date:0810146529 11.11.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

121	Case No.:51/12/87-ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00450/AM20/	RLA File :08/24/040/00234/AM18/	Lic.No/Date:0810146530 11.11.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

122	Case No.:52/12/87-ALC1/2019	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
	HQ File :01/87/050/00451/AM20/	RLA File :08/24/040/00334/AM18/	Lic.No/Date:0810146531 11.11.2019	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

123	Case No.:53/12/87-ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER	Meet No/Date:12/87-ALC1/2019	Status: Approved
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	PRODUCTS PVT. LTD	20.11.2019	
HQ File :01/87/050/00452/AM20/	RLA File :03/95/040/00756/AM20/	Lic.No/Date:0310832706 11.11.2019	
Decision : The committee considered the case as per agenda and decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY PER KG
SYNTHETIC RUBBER BASED COMPOUNDED SHEETS	100000Kg	SYNTHETIC RUBBER CSM	0.280Kg
		SYNTHETIC RUBBER HALO BUTYL	0.350
		MAGNESIUM OXIDE	0.0450Kg
		CARBON BLACK	0.156Kg
		PLASTICIZER : EASTMAN 168	0.008Kg
		ACCELERATORS : CBS	0.012Kg
		ANTIOXIDANT : 6PPD	0.015Kg
		ZINC OXIDE	0.021Kg
		PACKING MATERIAL : PLASTIC PALLETS	100 Number for 100000Kg of Export Product
Note: 1. There should be a value cap on Antioxidant/Retarder/Accelerator as per General Note for all Export Product of H.B. Procedure Vol.II 2. All the plastic pallets will be exported back along with the export item. . RA may take consequential action as per Policy / Procedures			

	Case No.:54/12/87-ALC1/2019	Party Name: GIEEP INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
124	HQ File :01/87/050/00453/AM20/	RLA File :03/94/040/00521/AM20/	Lic.No/Date:0310832734 13.11.2019	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

	Case No.:55/12/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2019 20.11.2019	Status: Deferred
125	HQ File :01/87/050/00454/AM20/	RLA File :03/95/040/00997/AM19/	Lic.No/Date:0310832741 13.11.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter				

Meeting ended with a vote of thanks to the Chair.

दिलीप कुमार
उप महानिदेशक
निदेश व्यापार मंत्रालय/Dy. DGFT
व्यापार एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi